

State Vs. Emeka Emmanuel
FIR No. 612/2018
PS Tilak Nagar
U/s 21/25 NDPS Act & 471 & Sec.14 PG
Foreigners Act.

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls.

ASI Rajender Singh in person who has filed reply of the bail application.

In the interest of justice put up for consideration of bail application u/s 439 Cr.P.C. on 15.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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C-1

Bail Application No.
State Vs. Fazain Ahmed
FIR No. 372/2018
PS Nangloi
U/s 304B/498A/377/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

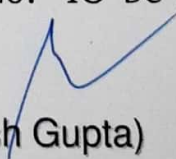
Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Abid Ahmad, Ld. Counsel for the applicant/accused namely Faizan Ahmed.

IO not present.

Chargesheet has already been filed in the court of Shri Lal Singh, Ld. ASJ, West, Tis Hazari, Delhi, as stated.

On request and in the interest of justice put up for consideration of bail application on 15.05.2020. IO be summoned for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Kamalkant
FIR No. 156/2019
PS Rajouri Garden
U/s 394/411/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Maharaj Singh Dedha, Ld. counsel for the applicant/accused namely Kamalkant.

IO not present.

On request put up for consideration of bail application on 15.05.2020. IO be summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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C-1

**Bail Application No.
State Vs. Himanshu Bakshi @ Annu Bakshi
FIR No. 181/2019
PS Tilak Nagar
U/s 392/394/395/397/149/411/34 IPC**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

IO not present.

Reader of the court has reported that Shri Kamaldeep, Ld. Counsel for the applicant/accused could not be contacted through video conferencing, therefore, he has talked to the said counsel on his mobile number mentioned in the application under consideration.


Shri Kamaldeep, Ld. Counsel for the applicant has prayed for any short date for consideration of the application and has prayed for 15.05.2020.

15/5

I have also talked to the said Ld. Counsel on the mobile number as mentioned in the application under consideration.

1 read

On request put up for consideration on 15.05.2020, as prayed. IO be summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

State Vs. Manoj Paswan
FIR No. 24/2020
PS Ranhola
U/s 376 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused
namely Manoj Paswan.

Report from Jail Superintendent has not come.

Put up for said report and for consideration of bail
application u/s 439 Cr.P.C. on 15.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Manjeet Saini @ Bholu
FIR No. 381/2019
PS Nihal Vihar
U/s 307/120B/34 IPC & 25/27 Arms Act

13.05.2020

19/5
The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Neeraj Kumar Jha, Ld. Counsel for the applicant/accused namely Manjeet Saini @ Bholu through video conferencing through CISCO Webex App.

Heard.

IO not present.

Ld. Counsel for the applicant has submitted that this is an application for interim bail in view of the health condition of the wife and minor daughter of applicant as they met with road accident.

Ld. Addl. P.P. for State has submitted that report be called from the concerned hospital from where family members of the applicant are taking treatment.

Ld. Counsel for the applicant has submitted that the wife

13/5/2020
Contd....p/2

-2-

and daughter of applicant are taking treatment from Satyawadi Harishchandra Hospital, Narela, Delhi.

Now IO is directed to verify the said documents and furnish the report on 15.05.2020. Also for consideration of the bail application.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Pankaj Chadha
FIR No. 346/2019
PS Punjabi Bagh
U/s 392/397 IPC & 25/27/54/59 Arms Act.

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Ms. Divya Malhotra, Ld. Counsel for applicant/accused
Pankaj Chadha.

IO not present.

Ld. Addl. PP for the State prays that report of IO be called.

Put up for report of IO and also for consideration of present application on 15.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Sanchit
FIR No. 400/2018
PS Kirti Nagar
U/s 392/394/411/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Saket Kumar, Ld. Counsel for the applicant/accused through video conferencing through CISCO Webex App.

Ld. Counsel for applicant submits that the applicant is namely Guddu.

ASI Surender Singh is present on behalf of IO and has filed reply of the bail application.

Heard.

Ld. Counsel for the applicant has submitted that this is application for interim bail on the ground of illness of the mother of the applicant.

In the application under consideration there is no mention of the said illness of the mother of the applicant.

Contd.....p/2

13/5/2020

-2-

Ld. Counsel for the applicant submits that he shall appear personally in the present case and shall make submissions and prays that matter be put up on 15.05.2020.

On request put up for consideration of this bail application on 15.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Tarik Khan
FIR No. 433/2018
PS Ranhola
U/s 376/506 IPC & 6 of POCSO Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Shri M.P. Sinha, Ld. Counsel for the applicant/accused
namely Tarik Khan through video conferencing through CISCO Webex App.

IO not present.

This is a case under Section 6 of POCSO Act and other provisions of IPC.

Ld. Addl. P.P. for the State prays that notice of bail application be issued to the complainant/informant through IO and IO be also summoned for the next date.

On request put up for consideration of bail application on

Contd....p/2

13/5/2020

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State Vs. Tausir @ Tauriq
FIR No. 202/2018
PS Tilak Nagar
U/s 392/397/120B/411/34 IPC r/w 25/27
Arms Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for applicant/accused despite repeated calls.

IO not present.

In the interest of justice put up for consideration of the bail application u/s 439 Cr.P.C. on 15.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Case 1

Bail Application No. 1044
State Vs. Sunil
FIR No. 199/2020
PS Patel Nagar
U/s 376/506/323/354C IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Shri Prateek Chauhan, Ld. counsel for the applicant/accused
namely Sunil.

IO not present.

Put up for consideration of bail application on 16.05.2020.

IO be summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No. 1045
State Vs. Sukhraj Singh
FIR No. 613/2019
PS Paschim Vihar West
U/s 365/302/392/376/411/201/34 IPC

13.05.2020

145
The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Sukhraj Singh despite repeated calls.

IO not present.

In the interest of justice no adverse order is passed due to absence of applicant/accused today.

Put up for consideration of bail application u/s 439 Cr.P.C. on 16.05.2020. IO be summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Anand Parbat

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State Vs. Aman
FIR No. 149/2019
PS Anand Parbat
U/s 354B/354D/506/IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Naveen Sharma, Ld. Counsel for applicant/accused
namely Aman.

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Heard.

Put up for report of IO and for consideration of bail
application u/s 439 Cr.P.C. on 16.05.2020.

Manish Gupta
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Lalit
FIR No. 259/2019
PS Nihal Vihar
U/s 395/397/120B IPC & 25/54/59 Arms Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Shivam Sharma, Ld. Counsel for the applicant/accused
namely Lalit.

IO not present.

Report has not come.

6/5
On request put up for report and for consideration of bail application u/s 439 Cr.P.C. on 16.05.2020.

Meanwhile, report of IO be called.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Satish @ Deepak Sharma
FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/34 IPC

13.05.2020

145
The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Rajesh Kaushik, Ld. counsel for the applicant/accused
namely Satish @ Deepak Sharma.

IO not present.

Report has not come.

16/5
On request put up for report of IO and consideration of present bail application on 16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Pramod Rawat & Ors.
FIR No. 402/2013
PS Ranhola
U/s 307/308/147/148/149/427/506/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

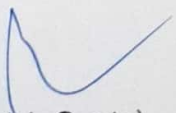
Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Naveen Gaur, Ld. Counsel for applicant/accused namely
Raghubir @ Naresh.

IO not present.

16/5
Ld. Addl.PP for the State prays that presence of IO is needed. IO be summoned for next date.

Put up for consideration of bail application u/s 439 Cr.P.C.
on 16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Through Mail

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State Vs. Netram & Ors.
FIR No. 382/2017
PS Ranhola
U/s 302/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Naveen Gaur, Ld. Counsel for applicant/accused namely Raghbir @ Naresh.

IO not present.

Ld. Addl.PP for the State prays that presence of IO is needed. IO be summoned for next date.

Put up for consideration of bail application u/s 439 Cr.P.C. on 16.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Could not be attested.

Through Mail

**Bail Application No.
State Vs. Pawan Saini
FIR No. 279/2017
PS Kirti Nagar
U/s 328/342/365/376-D/506 IPC**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

IO SI Asha Singh in person who has filed reply of the bail application.

Heard.

Reader of the court has reported that Shri Iqbal Khan, Ld. Counsel for the applicant/accused could not be contacted through video conferencing, therefore, he has talked to the said counsel on his mobile number mentioned in the application under consideration.

I have also talked to the said Ld. Counsel on the mobile number as mentioned in the application under consideration.

Ld. Counsel for the applicant has submitted that matter be fixed for 16.05.2020 and he shall supply the copy of the medical documents to the IO on the said date. Ld. Counsel for the applicant has

Contd....p/2

13/5/2020

Bail Application No.
State Vs. Pawan Saini
FIR No. 279/2017
PS Kirti Nagar
U/s 328/342/365/376-D/506 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

IO SI Asha Singh in person who has filed reply of the bail application.

Heard.

Reader of the court has reported that Shri Iqbal Khan, Ld. Counsel for the applicant/accused could not be contacted through video conferencing, therefore, he has talked to the said counsel on his mobile number mentioned in the application under consideration.

I have also talked to the said Ld. Counsel on the mobile number as mentioned in the application under consideration.


Ld. Counsel for the applicant has submitted that matter be fixed for 16.05.2020 and he shall supply the copy of the medical documents to the IO on the said date. Ld. Counsel for the applicant has

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13/5/2020

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submitted that said medical documents relates to Panipat, Haryana.
On request put up for consideration of this application on
16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020
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submitted that said medical documents relates to Panipat, Haryana.

On request put up for consideration of this application on
16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Ankush Sharma @ Honey
FIR No. 02/2020
PS Kirti Nagar
U/s 341/376(2)/506/323/34 IPC R/W Sec. 6
of POCSO Act.

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

16/5

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. S.P.M. Tripathi, Ld. Counsel for applicant/accused Ankush Sharma @ Honey.

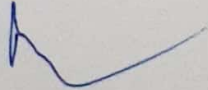
SI Asha Singh in person. Reply filed by IO.

Heard.

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Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter related to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for the next date and also for consideration of bail application on 16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Sandeep Singh @ Sahil
FIR No. 190/2019
PS Tilak Nagar
U/s 376D/370/109/506/120B/34 IPC &
6/17/21 POCSO Act & 3/4/5/6/7 ITP Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.


Sh. Arbind Kumar Garg, Ld. Counsel for applicant/accused Sandeep Singh @ Sahil.

IO/SI Anuj Mor in person who has filed reply to the bail application.

Heard.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter related to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for the next date and also for consideration of bail application u/s 439 Cr.P.C. on 16.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Cash @ Sidharth
FIR No. 148/2017
PS Khyala
U/s 302/379/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Arpan Rathore and Shri Abhishek, Ld. Counsels for the applicant/accused namely Cash @ Sidharth.

IO not present.

Chargesheet has already been filed as stated.

On request put up for consideration of bail application on 21.05.2020. IO be summoned.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application No.
State Vs. Tinimo Efere @ Wowo
FIR No. 33/2018
PS Crime Branch Prashant Vihar
U/s 9/21/25A NDPS Act, 471 IPC &
14 Foreigners Act.

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

21/5
Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Tinimo Efere @ Wowo despite repeated calls.

In the cause-list the present matter is listed at serial no. 17 under the heading of application for designated court and VC is also mentioned against the said serial number.

Reader of the court has submitted that in the entire bail application under consideration the mobile number of the applicant/counsel is not mentioned, therefore, the matter could not be connected through video conferencing (V.C.).

It is already 1:36 PM now and none has appeared in this matter since morning. On the last date also none appeared for

Contd....p/2

13/5/2020

-2-

applicant/accused.

In the interest of justice put up for consideration on
21.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Anoop
FIR No. 819/2015
PS Tilak Nagar
U/s 302 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Mahesh Patel, Ld. Counsel for applicant/accused Anoop.
I.O. not present.
S.I. Anuj in person who has filed status report on behalf of IO.

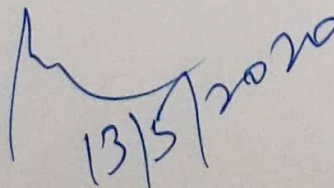
Passover for 15 minutes sought on behalf of applicant/accused. On request be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

13.05.2020
At 12:25 PM

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Mohit Kumar Sharma, Advocate on behalf of Sh. Mahesh Patel, Ld. Counsel for applicant/accused.


P.T.O.


13/5/2020

Heard.

It is submitted on behalf of applicant that any shorter adjournment may be granted as he has to obtain copy of the order dated 16.03.2020 of the Hon'ble High Court of Delhi.

On request put up for consideration of bail application u/s 439 Cr.P.C. on 21.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Bail Application Nos. 478, 480 & 481 of 2020
State Vs. (i). Amardeep
(ii). Ramashankar Bhakta &
(iii). Binda Devi
FIR No. 10/2020
PS Punjabi Bagh
U/s 498A/406/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the applicants/accused persons namely Amardeep, Ramashankar Bhakta and Binda Devi despite repeated calls.

IO not present.

Record perused. There are three applications u/s 438 Cr.P.C. for anticipatory bail in the name of Amardeep, Ramashankar Bhakta and Binda Devi. Interim protection already granted is extended till next date, in the interest of justice.

Put up for consideration on 29.05.2020.

gq/s
M 13/5/2020
(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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Chamber No.

629 Rohini

Bail Application No.
State Vs. Jatin Soni
FIR No. 364/2018
PS Tilak Nagar
U/s 365/302/201/120B/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Lal Singh Thakur, Ld. Counsel for the applicant/accused namely Jatin Soni @ Golu, through video conferencing through CISCO Webex App.

Heard.

IO not present today.

Ld. Counsel for the applicant submits that this is application for interim bail on the ground of ailment of the grand-father of the applicant.

Ld. Addl. P.P. for the State submits that in the report of IO there is no details regarding the verification of the grounds of interim bail. Ld. Addl. P.P. for the State submits that detailed report of IO be called for the next date.

13/5/2020 Contd.....p/2

-2-

Ld. Counsel for the applicant submits that any date in the next week may be given through video conferencing.

On request and in the interest of justice, put up for consideration of present bail application on 18.05.2020. Meanwhile IO be summoned with report.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

h

Bail Application No.
State Vs. Sandeep Nishad
FIR No. 419/2019
PS Mundka
U/s 376/506 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Puneet Kumar, Ld. Counsel for the applicant/accused namely Sandeep Nishad, through video conferencing through CISCO Webex App.

IO not present.

Ld. Addl. P.P. for the State submits that since the present matter is regarding offence u/s 376 IPC, therefore, notice of bail application may be directed to be issued to the complainant/informant through IO.

Ld. Counsel for the applicant prays that the matter may be fixed for 18.05.2020, if possible.

On request put up for consideration of this bail application

Contd....p/2

13/5/2020

-2-

on 18.05.2020. Meanwhile, notice of the bail application be issued to the complainant/informant through IO. IO be also summoned.

Ld. Counsel for the applicant submits that he shall appear personally before the court on 18.05.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

h

Bail Application No. 1050
State Vs. Praveen & Ors.
FIR No. 166/2020
PS Ranhola
U/s 304B/498A/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Jaspreet Singh, Ld. Counsel for the applicant/accused namely Praveen Kumar, through video conferencing through CISCO Webex App.

IO not present.

Heard.

Ld. Counsel for the applicant has submitted that the mother of the applicant has already been given interim protection in this case.

Ld. Addl. P.P. for the State submits that the report of IO is not specific qua the role of the applicant namely Praveen Kumar.

Ld. Counsel for the accused/applicant prays that the report of IO be called and the matter be kept on 18.05.2020, if possible.

On request put up for consideration of this bail application

Contd....p/2

13/5/2020

-2-

on 18.05.2020.

IO be also summoned with report and case file.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

h

**Bail Application No. 147
State Vs. Rajinder Kr. Gambhir
FIR No. 22/2019
PS Patel Nagar
U/s 420 IPC.**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

19/5
Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

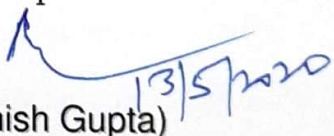
Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the applicant/complainant despite repeated calls.

None for respondent/accused despite repeated calls.

On the last date also none appeared for applicant and respondent.

In the interest of justice, put up for consideration on 19.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

h

C-2

State Vs. Vijay @ Rahul @ Ors.
FIR No. 327/2016
PS Kirti Nagar
U/s 381/342/394/397/411/120B/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Naveen Gaur, Ld. Counsel for applicant/accused Vijay @ Rahul.

ASI Surender Singh in person who has filed reply of bail application.

Heard.

One of the ground taken in the application for bail is the treatment of the mother of the applicant. Ld. Addl. PP for the State prays that the family background of the applicant may be got verified through IO. It is further submitted on behalf of the State that the previous interim bail order, if any, may be got verified.

Ld. Counsel for applicant submits that applicant was admitted to interim bail twice earlier. The previous involvement, if any,

P.T.O.

13/5/2020

-2-

be also reported by the IO. Now, IO is directed to furnish the report in view of the above directions on 19.05.2020.

Put up for consideration of bail application U/S 439 Cr.P.C. on 19.05.2020.

Copy of order be given dasti to IO and applicant.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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07
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State Vs. Vinod
FIR No. 162/2019
PS Paschim Vihar West
U/s 307/34 IPC & 25/54/59 Arms Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Gaurav Deval, Ld. proxy counsel for Sh. Zia Afroz, Ld.
Counsel for applicant/accused namely Vinod.

IO not present.

IO be summoned for next date.

Put up for consideration of bail application on 19.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Muni Ram
FIR No. 40/2017
PS Mundka
U/s 302/307/506 IPC & 25/54/59 Arms Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.


Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Naveen Gaur, Ld. Counsel for applicant/accused namely
Muni Ram.

IO not present.

19/5 ✓
Ld. Addl.PP for the State prays that presence of IO is needed. IO be summoned for next date.

Put up for consideration of bail application u/s 439 Cr.P.C.
on 19.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

m

State Vs. Khushid Ahmed
FIR No. 192/2020
PS Rajouri Garden
U/s 420/467/471 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Utsav Saini, Ld. Counsel for applicant/accused namely Khushid Ahmed.

Sh. Dinesh Rohilla, Ld. Counsel for complainant.

Heard.

IO not present.

Ld. Addl.PP for State prays that presence of IO is needed and he may be summoned for next date.

19/5 On request put up for consideration of present bail application on 19.05.2020.

IO be summoned for next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Saleem @ Jakir @ Kana
FIR No. 222/2017
PS Nangloi
U/s 302/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Iqbal Khan, Ld. Counsel for applicant/accused Saleem @ Jakir @ Kana.

IO not present.

Ld. Addl. PP for the State submits that presence of IO is needed as this is bail application regarding offence u/s 302 IPC. IO be summoned for next date.

On request put up for consideration of bail application on 20.05.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

m

Bail Application No. 1046
State Vs. Krishan @ Sonu
FIR No. 649/2019
PS Nangloi
U/s 324/307 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Shri Surender Nandal, Ld. Counsel for the applicant/accused namely Krishan @ Sonu.

ASI Sujan Singh in person who has filed reply to the bail application.

Heard on the bail application u/s 439 Cr.P.C. Report perused.

It is submitted on behalf of accused that initially the FIR was registered u/s 324 IPC and subsequently Section 307 IPC was added.

Ld. Addl. P.P. has submitted that the injuries as per the opinion of the Doctor are simple in nature but since the injuries were on vital part, therefore, Section 307 IPC has been added. Chargesheet

Contd.....p/2

13/5/2020

has already been filed as submitted. The victim as well as the accused are family members, as stated.

In view of overall facts and circumstances and in the interest of justice, accused/applicant Krishan @ Sonu S/o Jai Prakash is hereby admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly.

On request copy of order be given dasti to both the parties.


(Manish Gupta) 13/5/2020
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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4

Bail Application No. 1047
State Vs. Tabrej Mohammad
FIR No. 552/2019
PS Hari Nagar
U/s 457/380/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Vishal Chaudhary, Ld. Counsel for the applicant/accused namely Tabrej Mohammad.

IO ASI Niranjana Lal in person who has filed reply to the bail application.

This is an application for interim bail.

Heard. Perused.

Counsel for accused submitted that applicant/accused was earlier admitted to interim bail for 45 days as per order dated 31.03.2020. Copy of the said order is on record. I have perused the same.

In view of the prevailing situation regarding Corona Virus

Contd....p/2

13/5/2020

Epidemic and in the larger interest of justice accused/applicant Tabrej Mohammad is admitted to interim bail for a period of 45 days subject to furnishing personal bond in the sum of Rs. 10,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant shall surrender before the concerned court immediately after expiry of said period of 45 days.

On request copy of this order be given dasti to Ld. Counsel for the accused. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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**Bail Application No.
State Vs. Praphul Malik
FIR No. 657/2019
PS Punjabi Bagh
U/s 376/354 IPC & 4/10 POCSO Act**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri C.B. Garg, Ld. Counsel for the applicant/accused namely Praphul Malik.

Reply of bail filed.

Heard.

h Ld. Counsel for the applicant/accused wants to withdraw the present application for extension of interim bail. He has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances and submissions made, the application under consideration is hereby dismissed as withdrawn.

13/5/2020
P.T.O.

-2-

On request copy of this order be given dasti to Ld. Counsel for applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

h

**Bail Application No.
State Vs. Guddu @ Imran
FIR No. 47/2014
PS Patel Nagar
U/s 328/392/34 IPC**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Harish Kumar, Ld. Counsel for the convict/applicant namely Guddu @ Imran.

IO in person who has filed the report.

Heard.

Ld. Counsel for the convict/applicant wants to withdraw the present bail application u/s 439 Cr.P.C. for interim bail. He has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances and submissions made, the application under consideration is hereby dismissed as withdrawn.

P.T.O.

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13/5/2020

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-2-

On request copy of this order be given dasti to Ld. Counsel for applicant. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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**Bail Application No.
State Vs. Ravinder @ Bitu
FIR No. 191/2019
PS Ranhola
U/s 342/376/452 IPC & 4 POCSO Act**

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

18/5
Shri Paramjeet Dabas, Ld. Counsel for the applicant/accused namely Ravinder @ Bitu.

This is a matter wherein the provisions of Section 4 of POCSO Act are attracted as submitted.

Ld. Addl. P.P. for the State prays that notice of bail application be issued to the complainant/informant through IO and IO be also summoned for the next date.

Now issue notice of the bail application to the complainant/informant through IO for 18.05.2020. IO be also summoned. Also for consideration of bail application.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Sewa Ram @ Shiva
FIR No. 56/2019
PS Khyala
U/s 323/376(2)/376AB IPC r/w Sec 6
POCSO Act

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. C.B. Garg, Ld. Counsel for applicant/accused namely
Sewa Ram @ Shiva.

IO not present. Report has not come.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter related to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for the next date and also for consideration of interim bail application on 19.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

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State Vs. Rajesh Kumar
FIR No. 328/2019
PS Paschim Vihar
U/s 302/376 IPC & 6 POCSO Act.

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Sh. Rajesh Kumar Pandey, Ld. Counsel for applicant/
accused namely Rajesh Kumar.

IO not present.

Ld. Addl. PP for the State prays that notice of the bail application be issued to the complainant/informant through IO as the matter related to Section 6 of the POCSO Act and other provisions of IPC.

On request issue notice of the bail application to the complainant/informant through IO for the next date and also for consideration of interim bail application u/s 439 Cr.P.C. on 21.05.2020.

IO be also summoned for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020

m

Bail Application No.
State Vs. Vicky @ Takkar
FIR No. 162/2015
PS Ranhola
U/s 302/307/34 IPC

13.05.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 03.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Gaurav Singhal, Ld. Counsel for the applicant/accused namely Vicky @ Takkar.

IO not present.

Ld. Addl. P.P. for the State prays that report of IO may be called.

On request put up for consideration on 14.05.2020. IO be summoned with report.

Ld. Counsel for the applicant submits that he shall supply the copy of all the relevant documents to the IO so that the report is furnished by the IO.

On request copy of order be given dasti to Ld. Counsel for the applicant.

*Dasti order
Received
Jawsi 4
13/5/2020*


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
13.05.2020